## THE MALARIA (PREVENTION AND ERADICATION) BILL, 1995.

SHRI SURESH PACHOURI (Ma-dhya Pradesh): Madam, I beg to move for leave to introduce a Bill to provide for the establishment of an autonomous National Malaria Eradication Authority to monitor and take effective steps for. the prevention and eradication of Malaria in-eluding the malaria caused fay Plasmodium falciparum or cerebral malaria which kills thousands of people in various parts of the every year, particularly in Madhya Pradesh, Gujarat Maharashtra and Rajasthan. National Capital Territory of Delhi, by taking stens to era-dinate malaria casuing mosquitoes and making available better medication to the affected citizens and for matters connected therswith and incidental thereto.

The qwtstion was put and the motion was adopted,

SHRI SURESH PACHOURI: Madam, I introduce the Bill.

## SHE CYCLING (PROMOTION AND INCENTIVES) BLL, 1999

SHRI SURESH PACHOURI (Ma--i!3»?a Pradesh): Madam, I beg to move for leave to introduce <sup>a</sup> Bill to provide for the promotion of use of bicycle by the employees of public and private sectors and general public for their journey to workplaces and for covering smaller distances and for giving vraious incentives to such employees and earmarking roads for exclusive use of bicycles in order to jeduce the air pollution and also to -aduce burden on exchequer by reducing- the import of petroleum presets and for matters connected therewith or incidental thereto

The question was put and the motion was adopted.

SHRI SURESH PACHOURI; Madam, I introduce the BilL

THE VICE-CHAIRMAN (SHRIMATI KAMLA SINHA): Shri Satya Prakash Malaviya not here. Next bill also to be moved by Shri Satya Prakash Malaviya, not here.

The Government of National Capital Territory of Delhi (Amendment) Bill, 1993 was being discussed. Shri Jagesh Desai, your name is here. You can go back to your seat and speak.

## THE GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (AMENDMENT) BILL, 1993 (Contd.)

SHRI JAGESH DESAI (Maharashtra): Madam, I would like to say one or two thinfe in this regard.

Without amending the Constitution, I think, this House cannot pass this kind of a Bill, Last time I had pleaded that the best course would be to bring a Constitutional amendment because in this a Union Territory is not covered, only the States and the Union are covered. Ag such, again, I request my good friend that it is better to withdraw this Bill and he may come with a Constitutional Amendment Bill. I think, this House will defini-nitely give support if it is bought in that form so that Delhi can have its own laws through its own Legislature and according to the wishes of the people. Without amending the Constitution, this cannot be done. I hope, my good friend will definitely think over my suggestion and after the reply of the Minister, he will withdraw this Bill.

SHRI JAGDISH PRASAD MA-THUR (Uttey Pradash); He has with